POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED, FOR THE SHAREHOLDERS OF

ASTER SILICATES LIMITED

Registered Office: A-602, Fairdeal House, Swastik Char Rasta, Off C.G. Road, Navrangpura, Ahmedabad-380 009, Gujarat, India.
Telefax No: + 91 79 40306771

OPEN OFFER ("OFFER") FOR ACQUISITION OF UP TO 61,16,922 FULLY PAID-UP EQUITY SHARES OF FACE VALUE ₹ 10/- EACH FROM THE SHAREHOLDERS OF ASTER SILICATES LIMITED ("TARGET COMPANY") BY SICOM INVESTMENTS & FINANCE LIMITED ("ACQUIRER")

This Post Offer Advertisement is being issued by Dalmia Securities Private Limited ("**Manager to the Offer**"), for and on behalf of SICOM Investments & Finance Limited, in connection with the Offer made by the Acquirer, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**"). The Detailed Public Statement ("**DPS**") with respect to the Offer was published on Wednesday, February 27, 2013 in Financial Express (English - All editions), Jansatta (Hindi - All editions), Mumbai Lakshadeep (Marathi - Mumbai edition) and Financial Express (Gujarati - Ahmedabad edition).

Sl. No	Particulars	Details			
1.	Name of the Target Company	Aster Silicates Limited			
2.	Name of the Acquirer	SICOM Investments & Finance Limited			
3.	Name of the Manager to the Offer	Dalmia Securities Private Limited			
4.	Name of the Registrar to the Offer	Adroit Corporate Services Private Limited			
5.	Offer details				
	a. Date of opening of the Offer	July 02, 2013			
	b. Date of closure of the Offer	July 15, 2013			
6.	Date of payment of consideration	July 22, 2013			
7.	**Details of acquisition**	**Proposed in the LOF**		**Actual**	
		Number	**% of fully diluted Emerging Voting Capital**	**Number**	**% of fully diluted Emerging Voting Capital**
7.1	Offer Price	12.64		12.64	
7.2	Aggregate number of Shares tendered	61,16,922*		14,07,464	
7.3	Aggregate number of Shares accepted	61,16,922*		14,07,464	
7.4	Offer Size (No. of Shares X Offer Price)	₹ 7,73,17,895@*		₹ 1,77,90,344.96	
7.5	Shareholding of the Acquirer before Preferential Allotment & Public Announcement	Nil	Nil	Nil	Nil
7.6	Shares acquired by way of Preferential Allotment [$]	86,65,511	36.83	86,65,511	36.83
7.7	Shares acquired by way of Offer	61,16,922*	26.00	14,07,464	5.98
7.8	Shares acquired after Detailed Public Statement	Nil	Nil	Nil	Nil
7.9	Post Offer share holding of Acquirer	[Note (a)]	Up to 50	1,00,72,975	42.82
7.10	Pre Offer shareholding of the Public	79,01,304	53.17[#]	79,01,304	53.17[#]
	Post Offer shareholding of the Public	[Note (b)]		1,65,66,815^	70.42

@ Rounded off to nearest Rupee.

$ Preferential Allotment to the Acquirer is pending as pursuant to the LOF the said allotment will be made after completion of Offer formalities.

** Assuming full acceptance in the Offer.*

 # Pre Offer (%) Shareholding calculated on equity share capital of Target Company prior to Preferential Allotment i.e. on 1,48,61,111 shares.

^The public shareholding includes the Post Offer shareholding of the Acquirer. Also refer Note (c) below.

Note:

(a) Pursuant to the disclosure made in LOF, the details on "*Post Offer shareholding of the Acquirer*" would be determined only after the completion of the Offer formalities as the quantum of Shares to be allotted to the Acquirer under Preferential Allotment was contingent on the number of valid Shares tendered in the Offer so that Post Offer shareholding of the Acquirer shall not be more than 50% of the Emerging Voting Capital of the Target Company.

(b) Further pursuant to the disclosure made in LOF, the details on "*Post Offer shareholding of the Public*" would also be determined only after the completion of the Offer as post Offer the "*shareholding of the Acquirer*" will also form part of public category, which in-turn, is contingent on the number valid Shares tendered in the Offer as stated in Note (a).

(c) The brief of Pre and Post-Offer Shares & Voting Rights of Target Company are as under:

Shareholders' Category	Prior to Preferential Allotment and Offer		Post Preferential Allotment and Offer	
	No. of Shares/Voting Rights	% of Holding	No. of Shares/Voting Rights	% of Holding
1. Promoters[$]	**69,59,807**	**46.83**	**69,59,807**	**29.58**
2. Public (a+b)	**79,01,304**	**53.17**	**1,65,66,815**	**70.42**
a. Acquirer	NIL	NIL	1,00,72,975	42.82
b. Other Public	79,01,304	53.17	64,93,840	27.60
Total (1+2)	**1,48,61,111**	**100.00**	**2,35,26,622**	**100.00**

$ based on the holding disclosed in the LOF.

The Acquirer and its Directors, accept full responsibility for the information contained in this Post Offer Advertisement and also accept responsibility for the obligations of the Acquirer laid down under the SEBI (SAST) Regulations.

A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE & NSE and at the registered office of the Target Company.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.

ISSUED BY THE MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER

Dalmia Securities Private Limited

DALMIA SECURITIES PRIVATE LIMITED
Khetan Bhavan, Room No. 17, 2nd Floor, 198, Jamshedji Tata Road, Mumbai - 400 020.
Tel. No: + 91 22 30272829/10/32; **Fax No:** +91 22 30272820;
Website: www.dalmiasec.com; **E-mail:** aster.openoffer@dalmiasec.com;
Investor Grievance Id: grievances@dalmiasec.com;
SEBI Registration No.: INM000011476;
Contact person: Mr. Yogesh Malpani

Date : July 23, 2013
Place : Mumbai

PRESSMAN

Size : 12 (w) X 29 (h)